

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2858  
ANSWERED ON:11.12.2012  
EXCHANGE OF ENCLAVES  
Abdulrahman Shri

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has finalised the exchange of enclaves with the Bangladesh Government;
- (b) if so, the details thereof;
- (c) the steps being taken by the Government to get back the 92 Chitmahals (enclaves) which is around 12,000 acres area occupied by Bangladesh;
- (d) whether a referendum is likely to be conducted to decide the fate of the enclaves;and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Protocol to the Agreement Concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters, 1974, was signed during the visit of the Prime Minister to Bangladesh on September 06-07, 2011. The protocol addresses the outstanding land boundary issues pertaining to the un-demarcated land boundary, exchange of enclaves and territories in adverse possession. It is subject to ratification by the Governments of the two countries and shall enter into force on the date of exchange of Instruments of Ratification. The implementation of the protocol will result in the exchange of 111 Indian enclaves in Bangladesh with 51 Bangladesh enclaves in India and will preserve status quo on territories in adverse possession. The Protocol is based on the situation on the ground takes into account the wishes of the people residing in the areas involved and was prepared in close consultation with the State Government concerned.